

Re: Handover of administrative control of Cannanore Cantonment to Kannur Municipal Corporation-laid

SHRI K. SUDHAKARAN (KANNUR): Residents of Cannanore Cantonment are grappling with severe challenges stemming from the prolonged delay in transferring control to the Kannur Municipal Corporation. This delay has created a bottleneck in crucial administrative processes, including the approval of building permits, issuance of NOCs, and provision of ownership certificates. These delays significantly disrupt daily life and essential services within the Cantonment. It is imperative that the government expedites the resolution of pending cases to alleviate the burden on residents. Ensuring the efficient operation of daily functions within the Cantonment is essential to mitigate further hardships. A clear and definitive timeline for the complete handover of administrative control should be promptly established. This timeline must prioritize the swift completion of the transfer process to minimize any adverse impact on the lives of residents. The well-being and livelihoods of Cannanore Cantonment's residents should remain paramount throughout this transition. Swift action and effective governance are necessary to uphold the rights and quality of life of those affected by these administrative delays.